NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.No. 353/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15th November 2017, 10.30 A.M

Name of the Company		Sanjay Kejariwal-Vs-Silver Arts Manufacturing Pvt.Ltd. & Ors.		
Under Section		241/242		
SI. No.	Representa	nation of Authorized tive (IN CAPITAL ETTERS)	Appearing on behalf of	Signature with date
1.	SHOUNAK	MITRA, ADV	? Respondent 1 to	Kulau
2.	RISHAU	BANERJEE, ADV	3	Kulau Banergee 15/11/2017
3.	S. G. Hus	kara		
4,	Rahul	Singh	for the politioner	(washi Bann
1.	Saleya Se	Mukherjel, Adr	for the personer	15/11/
2.	# FISTOR	neope, Adrocal		
3. 3	Surabhi 130		ORDER	

Ld. Counsel for the petitioner and the respondent nos. 1 to 3 are present.

I.A.No. 490/KB/2017 has been filed by the petitioner for seeking an interim order restraining the respondents from dealing with, encumbering, alienating or disposing off the showroom situated at Ideal Plaza, 2nd floor,

11/1, Sarat Bose Road, Kolkata 700020 in any manner whatsoever. They further requested that a Special Officer be appointed to make inventory of the show room situated at Ideal Plaza, 2nd floor, 11/1, Sarat Bose Road, Kolkata 700020 and to take formal symbolical possession thereof.

Reply may be filed within 10 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 10 days with a copy in advance to the opposite parties.

Meanwhile both the parties are directed to maintain *status quo* regarding the fixed assets of the company till 07/12/2017.

List on 07/12/2017.

(Jinan K.R.)

Member (J)

(Vijai Pratap Singh) Member (J)